



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India



The Insolvency and Bankruptcy Board of India
in association with the Indian Institute of Insolvency Professionals of ICAI
organises

Interactive Session with IRP/RPs
on issues faced in CIRPs in the wake of COVID-19 pandemic
on Wednesday, 6th May, 2020, From 15.30 to 17.30 hrs.

and

Interactive Session with Liquidators
on issues faced in liquidation in the wake of COVID-19 pandemic
on Saturday, 9th May, 2020 From 11.00 to 13.00 hrs.

The outbreak of COVID-19 pandemic is presenting trying times for humanity. We all must stand together to defeat this challenge. As market tumbles and economy takes a nosedive, financial distress and credit defaults may potentially bring large number of companies into stress.

The role of Insolvency Professionals is similar to caregivers rescuing persons in distress. The ongoing pandemic and related measures like lockdown have given rise to various issues which may require clarification and handholding relating to CIRP and liquidation processes. In order to facilitate professional assignments, IBBI in association with IIPI of ICAI is organising two interactive sessions for IPs. It will include discussions on the said issues and speakers/experts will attempt to address them during the sessions.

The link for the session on 6th May, 2020 is - <http://ecpl.live/icai/iiipi/06052020/>

Speakers

Interactive Session with IRP/RPs :

- **Dr. Mukulita Vijayawargiya, Whole Time Member, IBBI**
- **Mr. K. V. Jain, Insolvency Professional**

Interactive Session with Liquidators :

- **Mr. Ritesh Kavdia, Executive Director, IBBI**
- **Dr. Savan Godiawala, Insolvency Professional (Partner, Deloitte)**

CPE Credit - One Hour

For any further information/clarification, please write to :
workshop.ip@ibbi.gov.in
